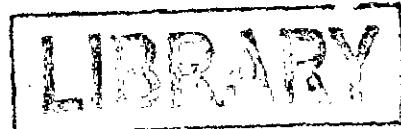


CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA



OA. 350/381/2017

Date of order: 13.08.2019

Present : Hon'ble Ms. Bidisha Banerjee, Judicial Member

1. Bidhan Bhattacharjee, son of late Debaprasad Bhattacharjee resident of 1051, K. B. M. P.O. Chakdaha, P.S. Chakdaha, Dist- Nadia, Pin- 741222.
2. Smt. Runu Bhattacharjee, widow of late Debaprasad Bhattacharjee, resident of 1051, K.B. M. P.O. Chakdaha, P.S. Chakdaha, Dist- Nadia, Pin- 741222.

.....Applicants.

-versus-

1. The Union of India, service through the Secretary, Ministry of Agriculture, Dept. of Animal Husbandry Dairying, New Delhi- 110001.
2. The Director In-charge, Dept. of Animal Husbandry and Dairying, Regional Station for Forage Production & Demonstration, P.O. Netaji Subhas Sanatorium, Kalyani, Dist- Nadia, Pin- 741251.
3. The PAO (Agri-Coop), Calcutta, Govt. of India, Ministry of Agriculture, 234/4, A.J.C. Bose Road, M.S.O Building, Nizam Palace, Kolkata- 700 020.
4. The Welfare Officer, Govt. of India, Ministry of Agriculture, Dept. of Animal Husbandry & Dariring, Regional Station for Forage Production & Demonstration, P.O. Netaji Subhas Sanatorium, Kalyani, Dist- Naida, Pin- 741251.

.....Respondents.

For the Applicant : Mr. H. Ghosh, Counsel

For the Respondents : Ms. D. Nag, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:

Heard both.

2. The applicant is aggrieved with a communication dated 03.01.2018 whereby and whereunder he has been intimated that having secured 44 merit points which is much less compared to others, he is not found eligible to be offered an appointment on compassionate ground.

Ld. Counsel for applicant also submits that since it was only the first consideration, his case should not be closed and he should be considered along with others in future.

3. Ld. Counsel for respondents submits that such consideration ~~always~~ is open and therefore the OA is disposed of with a direction upon the authorities to place the matter once again before the next DSC and subsequent DSC, so long the case deserves consideration in accordance with law. The order passed by the DSC shall govern the entitlement of the present applicant.

4. Thus the present OA would stand disposed of. No costs.

(Bidisha Banerjee)
Member (J)

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